NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CP(IB)No.415/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd October 2017, 10.30 A.M

Name of the Company		Anil Steels		
		-Vs-		
		AD Electrosteel Co.(P) L	_td	
Under Section		8 & 9		
		IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1.	ARUNGUPTA, ITCA		Operational Creditor] Alm-971 On behalf of IRP _ 27/10/17	
2.	MAHUA	SINGMA, CS	On behalf of 1 RP	72710/17

ORDER

Ld. Pr. CS on behalf of IRP and the Ld. CA for the operational creditor are present.

In view of the direction of the Hon'ble NCLAT passed in Company Appeal (AT) (Insolvency) No. 194/2017 proceedings are closed and fees of Interim Resolution Professional is fixed at Rs.25,000/- (Rupees Twenty Five thousand) only.

File is consigned to record.

(Jinan K.R.)

Member (J)

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(Vijai Pratap Singh) Member (J)